

are proposed to be electrified during 1983-84 in the State of Orissa.

### Identification, Release and Rehabilitation of Bonded Labour

2721. SHRIMATI MADHURI SINGH: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the progress achieved in the process of identification, release and rehabilitation of bonded labour as a part of 20 Point Programme; and

(b) the time when all bonded labour is likely to be eradicated?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): (a) According to the reports received from the State Governments, the total number of bonded labourers identified and freed as on 31-12-82 was 1,52,338 of which 1,11,769 have been rehabilitated.

(b) Identification of bonded labourers and their release and rehabilitation is a continuous process. The State Government have, however, been requested from time to time to take urgent and effective steps, including undertaking of intensive surveys in susceptible areas to secure early release and rehabilitation of bonded labourers, wherever found existing.

### Study on performance of woman contestants in elections

2722. SHRIMATI MADHURI SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that women contestants in elections held recently in various parts of the country fared poorly;

(b) whether any study has been made of the number of women contestants, the number of women who won elections and the number of women who were defeated at recent hustings; and

(c) whether any study has also been made into the causes for the electorate not favouring women and the steps proposed by Government to encourage and support more women for the battle of elections?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (c). No study has been made by the Election Commission about the performance of women contestants in the recent elections to the State Assemblies. However, a statement furnished by the Commission showing the particulars of the number of women who contested and of those who were elected in the General Legislative Assemblies of Andhra Pradesh, Karnataka, Tripura and to the Delhi Metropolitan Council held recently in 1983 alongwith corresponding figures for the previous General Elections to those Legislative Assemblies/Metropolitan Council is attached. Particulars about the contestants in respect of recent General Elections to the Legislative Assemblies of the States of Assam and Meghalaya are not yet available with the Commission.

### Statement

Statement showing particulars about women contestants general elections to Legislative Assemblies 1982-83

Name of State	Year of recent general election	Number of Women		Year of previous General Election	No. of Women	
		Contested	Elected		Contested	Elected
1	3	3	4	5	6	7
Andhra Pradesh	1982	73	12	1978	54	10
Haryana	1982	27	7	1977	20	4

1	2	3	4	5	6	7
Himachal Pradesh . . .	1982	9	3	1977	9	1
Karnataka . . . . .	1983	35	2	1978	33	9
Kerala . . . . .	1982	16	4	1978	33	9
Nagaland . . . . .	1982	1	0	1980	13	5
Tripura . . . . .	1983	11	4	1977	6	1
West Bengal . . . . .	1982	26	7	1977	29	4
Delhi (Metropolitan Council)	1983	20	4	1977	6	4

### गुजरात तेल शोधन शाला में अतिरिक्त कुएं का निर्माण

2723. श्री निहाल सिंह : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात तेल शोधनशाला में 6 एम० जी० डी० क्षमता के अतिरिक्त कुएं का निर्माण करने की कोई योजना थी;

(ख) यदि हां, तो क्या इस बीच कुएं का निर्माण कार्य पूरा हो गया है; और

(ग) यदि नहीं, तो कुआँ के निर्माण में विलंब के क्या कारण हैं ?

ऊर्जा मंत्रालय के पेट्रोलियम विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र) :

(क) और (ख). : जी, हां ।

(ग) प्रश्न नहीं उठता ।

### Elections and recpoll in Assam

2724. SHRI AMAR ROYPRADHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that recently in Assam elections for Assam Assembly and Lok Sabha were held;

(b) if so, the details of the constituencies where elections were held/not held and the reasons therefor;

(c) whether it is also a fact that the Election Commission had ordered a repoll in some constituencies; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) Yes, Sir.

(b) to (d). Three statements received from Election Commission showing the constituencies (i) where elections have been completed (ii) where poll could not be taken and (iii) where poll had to be adjourned and held later are enclosed.

The Commission has stated that non-arrival of polling parties, disruption of communication and law and order situation etc. were the reasons for non-completion of elections and adjournment of poll, as the case may be.

### Statement I

(i) Assembly constituencies Assam—where elections have been completed.

1. Ratanari (SC)
2. Patharkhandi
3. Karimganj North
4. Karimganj South
5. Badarpur
6. Hailakandi
7. Katlichera
8. Algapur
9. Silchar
10. Sonai